



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/00948/2020

Decided on: 06.1.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Angori Devi

Aged about 88 years

Wd/o Late Sh. Shiv Lal,

r/o H.No. S-9, Shiv Colony,

Near Railway Ground Rewari,

Haryana-123401.

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Applicant

(BY ADVOCATE: MR. RAJENDER SINGH MALIK)

VERSUS

Union of India

through

Divisional Railway Manager,

Northern-Western Railway,

Bikaner, Rajasthan-334001.

Respondents

(BY ADVOCATE: MR. L.B. SINGH)



O R D E R (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard the learned counsel for the applicant.
2. Issue notice.
3. Mr. L.B. Singh, Nodal Counsel for Railways, accepts notice.
4. Learned counsel for the applicant states that applicant Angori Devi widow of late Sh. Shiv Lal is getting family pension of Rs.3,486/- per month only through PPO No.04890111/ex-gratia/PC/IV/87/13/881/3 dated 30.6.1988, even though the minimum Family Pension that has been fixed is Rs.10,000/- by the Central Government. She submitted a representation dated 14.8.1998 (Annexure A-3) followed by legal notice dated 8.9.2020 (Annexure A-4) which have not been decided till date.
5. The learned counsel pleads that at this stage, his limited request is that respondents may be directed to decide the legal notice dated 8.9.2020 (Annexure A-4) in a time bound manner.
6. Learned counsel for the respondents does not object to the limited prayer made by learned counsel for the applicant.
7. In view of the above, it is directed that Divisional Railway Manager, Northern Railway, Bikaner, Rajasthan, may consider and take a decision on the legal notice dated 8.9.2020 (Annexure A-4) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Order so passed be duly communicated to the applicant.



8. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion on the merits of the case.

9. No order as to costs.

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 06.01.2021

HC*